205 Papers Laid

(iii) The Indian Administrative Service (Pay) Ninetcenth Amendment Rules, 1972, gublished in Notification No. G.S.R. 474(E), in Gazette of India dated the 30th November, 1972. [Placed in Library... See No. LT-4002/72.]

(2) (i) A copy of the Annual Report (Volume I) of the Indian Statistical institute Calcutta, for the year 1969-70.

(ii) A statement (Mindi and Baglish mersions) explaining the reasons for not laying the Hindi version of the above Report simultaneously. [Placed in Library, See No. LT-4003/72.]

ANNIAL REPORTS OF TANNERY AND FOOTWEAR CORPORATION OF INDIA LTD., KANPUR AND KHADI AND VILLAGE INDUS-TREES COMMENSION, BOMBAY

जीहोगिक विकास संत्रालय में उपसंत्री (भी सिद्धेश्वर प्रसाद) : प्रघ्यक्ष महोदय, प्रापकी प्राज्ञा से निम्नलिखित पत्न समा पटल पर रखता हं:

> (1) कम्पनी झधिलियम, 1956 की धारा 619क की उपधारा (1) के प्रन्तर्गत टेनरी एण्ड फुटवियर कारपोरेक्षन आफ इण्डिया लिमि-टेड, कानपुर, के वर्ष 1970-71 सम्बन्धी वार्षिक प्रतिवेदन (हिन्दी संस्करण) की एक प्रति तथा सुखा परीक्षित केखे और उन पर नियम्त्रक और महालेखा परीक्षक की टिप्पणियां।

[Placed in Library. See No. LT-4004/ 72.]

> (2) खादी मौर ग्रामोद्योग ग्रामोग अधिनियम, 1956 की धारा 24 की उपचारा (3) के प्रन्तगंत खादी ग्रौर ग्रामोद्योग आयोग, बम्बई, के बर्ष 1970-71 सम्बन्धी वॉधिक प्रतिविदन (हिन्दी तथा प्रग्नेजी संस्करण) की एक प्रति, तथा सांक्यकीय धिवरण। [Placed in Library. See No. LT-4005/72]

12.24 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 127 of the Rules of Procedure and Condut of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 11th December, 1972, agreed without any amendment to the Payment of Bonus (Amendment) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 5th Demeber, 1972."

MR. SPEAKER: Now, next item

SHRI VAYALAR RAVI (Chrayinkil): Mr. Speaker, Sir....

MR. SPEAKER: Will he please keep on sitting?....

SHRI VAYALAR RAVI: It is a very important matter. The Chief Minister has taken objection. The hon, Minister concerned is here, and he can make a statement. Otherwise, a controversy will start. The Tamil Nadu Chief Minister has raised a very important issue....

MR. SPEAKER: I have not allowed hum to raise anything. Does he see me standing or not? What is this? He is getting up every time like this. If both sides do like this how can I work here?

SHRI SHYAMNANDAN MISHRA (Begusarai): That has been the case all the time.

MR. SPEAKER: Anyway, there must be some procedure....

SHRI JMOTIRMOY BOSU (Diamand Harbour): This is the forum for dialogue. This is the forum for submission and exposure. Why are we here otherwise? 207 Arrest of Member DECEMBER 13, 1972

1115

MR. SPEAKER: I think that there should be a free forum for him, not for ali.

SHRF JYOTIRMOY BOSU: People pay us Rs. 51 per day. We must give them some service the the fist at

MR. SPEAKER: In that respect, he deserves double.

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SHRI JYOTIRMOY BOSU: Your glory will become more if you allow us to focus about the miseries outside.

MR. SPEAKER: Let him not try to sell me his goods.

SHRI JYOTIRMOY BOSU: I never mean to carry coal to New Castle.

12.26 hrs.

ARREST OF MEMBER

MR. SPEAKER: I have to inform the House that I have received the following telegram, dated the 12th December, 1972, from the Sub-Divisional Magistrate, Patna:---

"Shri Digvijaya Narain Singh, Member, Lok Sabha, was arrested and remanded to Phulwari Camp Jail, under sections 143/341, Indian Penal Code, in default of bail bond while offering satyagraha aharna before Central Revenue Building. Patna, on the 12th December, 1972."

SHRI JYOTIRMOY BOSU (Diamond Harbour): i am concerned about the quantity of food that would be required there.

MR. SPEAKER: At least, I have great sympathy with the hon. Member. We shall see that he is looked after very well.

SHRI SHYAMNANDAN MISHRA: (Begusarai): But the Government should have some sympathy with the people for whom he is offering dharna.

SHRI JYOTIRMOY BOSU: Imagine our friends Shri Digvijaya Narain Singh offering dharma. a second the terminal second

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Personal Explanation 208

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MR. SPEAKER: I think Shri Shyamnandan Mishra must have sent him. I think he went in consultation with him ...

SHRI SHYAMNANDAN MISHRA: Quite right. 10 1 1 1 1 A. O

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12.27 brs.

PERSONAL EXPLANATION BY MEMBER

SHRI SOMNATH CHATTERJEE (Burdwan): I am thankful to you for giving me this opportunity to make a personal explanation.

On the 24th November, 1972, I had participated in the debate in the House on the non-official resolution moved by Shrimati Maya Ray on the question of unemployment. Shrimati Maya Ray gave a reply to the debate on the 8th December. 1972. Unfortunately, I could not attend the session of the House on the 8th December, 1972.

On Monday, the 11th December, I was told by a senior Member of this House that Shrimati Maya Ray in her reply had cast aspersions against me personally and had accused me, inter alia, of having a double standard. Yesterday, I obtained a copy of her speech and I found that in the course of her speech, she had made allegations against me as follows:

"But I was highly amused to hear of his horror that Rs. 438 crores were owing as tax arrears from private industrialists. We are horrified just as he is, but we shall await with interest to see that his horror is transposed into action. After all, Mr. Deputy-Speaker, double standards should not be maintained. It is very difficult to argue on behalf of the people in this House and then go out and argue on behalf of Mr. Haridas Mundhra defending him in the Supreme Court in the evasion of taxes. Let him not help these private industrialists in furthering evasion by defending them in courts of law."....

SHRI JYOTIRMOY BOSU (Diamond Harbour): Hindustan Motors.

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